

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 33
(IB)-213(PB)/2022

IN THE MATTER OF:

Muthoot Fincorp Ltd

.... Petitioner

v.

Bhawna Lather

.... Respondent

Order U/s. 95 (1) of (IBC), 2016

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Gautam Swarup, Adv. Ankur Das
For the Respondent : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Ankita Bajpai, Adv. Naina Mathur
For the RP : Mr. A M Gahrana, RP

ORDER

RA-39/2022

Ms. Ankita Bajpai, Ld. Counsel appeared through VC on behalf of the Personal Guarantor and states that she has not received the copy of the RA. Ld. Counsel for the Applicant undertakes to serve the same. List the matter before the Principal Bench on **20.05.2024**.

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

15.04.2024
Lalit